

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**NEW DELHI**  
PRINCIPAL BENCH - COURT NO. 1

**Service Tax Miscellaneous Application No. 50184 of 2022**  
**In**  
**Service Tax Appeal No. 50289 of 2016**

(Arising out of Order-in-Original No.UDZ-EXCUS-000-COM-0016-14-15 dated 28.03.2015 passed by the Commissioner, Central Excise, Udaipur)

**M/s Premchand Suman Contractor**

**..... Appellant**

Old Motor Garage, Jhalawan,  
Rajasthan-326001  
Through its proprietor Sh. Premchand Suman

VERSUS

- 1. Commissioner of Central Excise,  
Udaipur**
- 2. Assistant Commissioner, Central Excise  
Division Kota**
- 3. Superintendent, Central Excise,  
Range Kota**

**.....Respondent**

**APPEARANCE:**

Shri Ajay Choudhary, Advocate for the Appellant  
Shri Radhe Tallo, Authorized Representative of the Department

**CORAM:**

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT**  
**HON'BLE MR. P.V.SUBBA RAO, MEMBER (TECHNICAL)**

**Date of Hearing/ Decision: September 01, 2022**

**FINAL ORDER NO. 50812/2022**

**JUSTICE DILIP GUPTA**

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the tax dues. The appeal is, therefore, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)**  
**PRESIDENT**

**(P. V. SUBBA RAO)**  
**MEMBER (TECHNICAL)**